

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
Ivn (P) (IB)- 01/JPR/2023
CP No. (IB)- 47/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

Savita Oil Technologies Ltd. ... Operational Creditor/Applicant

Versus

**Fatehpuria Transformers and Switchgears Pvt. Ltd.
... Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Akshita Koolwal, Adv.
For the SBI : Akanksha Noval, Adv.
For the Respondent : Kartikeya Sharma, Adv.

ORDER

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Petitioner/ Operational Creditor and Mr. Kartikeya Sharma, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Learned counsel for the Petitioner seeks time to file rejoinder. On the request of the learned counsel for the Petitioner, a last opportunity is being given for filing rejoinder. Rejoinder, if any, may be filed within two weeks with advance copy to the opposite counsel failing, which the right to file rejoinder may be forfeited and the matter may be heard based on the records available. List the matter on 12.10.2023.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

September 13, 2023